

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 565/2025

IN THE MATTER OF :

Girish Chandel, President & Anr.

...Applicant

VERSUS

State of HP & Ors.

....Respondents

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Conservator of Forests
~~FILED THROUGH~~
~~Forest Circle, Mandi (H.P.)~~
 COUNSEL FOR THE RESPONDENT No.7



ANIL JARYAL

Chamber No.109, Block-03

Delhi High Court.

Email: aniljaryal07@gmail.com

09871277207

Dated: 20.07.2026

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 565/2025**

IN THE MATTER OF :

Girish Chandel, President & Anr

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VERSUS

State of HP & Ors.

....Respondents

**REPLY AFFIDAVIT/STATUS REPORT ON BEHALF OF
RESPONDENT NO. 7 PRINCIPAL CHIEF CONSERVATOR OF
FORESTS (HoFF), HIMACHAL PRADESH, THROUGH THE
DIVISIONAL FOREST OFFICER, MANDI, IN COMPLIANCE WITH
THE ORDER DATED 08.05.2026**

MOST RESPECTFULLY SHOWETH:



- That the present Reply Affidavit is being filed on behalf of Respondent No.7 in compliance with the order dated 08.05.2026 passed by this Hon'ble Tribunal whereby a response was sought regarding allegations concerning dumping of muck upon forest land, damage to vegetation and compliance with the Forest Clearance granted for the project.
2. That the answering respondent respectfully submits that the present reply is confined to matters falling within the statutory jurisdiction of the Forest Department, namely:-

- (i) diversion of forest land; (ii) approved muck dumping site situated upon diverted forest land; (iii) monitoring of adjoining forest land; (iv) enforcement action taken against unauthorized dumping; (v)

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Gurnit Thakur Advocate
Oath & Affidavit Commissioner
Mandi (H.P.)

compliance with conditions of Forest Clearance. The answering respondent is not the executing agency of the project.

3. That the project pertains to diversion of **7.7913 hectares** of forest land for construction of Four Laning with paved shoulder from Bijni to Mandi Section of NH-154 including construction of twin tube tunnel under Package-VB.
4. That Stage-I approval for diversion of forest land was granted on 18.11.2024 and thereafter Final (Stage-II) Forest Clearance was granted by the Ministry of Environment, Forest and Climate Change on 14.03.2025. The diversion was granted subject to statutory conditions including adherence to the approved KML, sanctioned muck disposal plan and Forest Clearance conditions. The user agency and concessionaire are legally bound to carry out all project activities strictly within the approved diversion area.
5. That the approved muck dumping site forms part of the sanctioned project and measures 1.40 hectares, comprising 0.84 hectare of diverted forest land and 0.56 hectare of private land. The forest portion comprises Khasra Nos. 580/546/2, 580/546/3, 581/546/1 and 581/546/2 while the private portion comprises Khasra Nos. 544 and 545. The approved KML and sanctioned muck disposal plan identify the aforesaid area as the authorized dumping site. Detail of Dumping site is annexed herewith as **Annexure R-7/1**.
6. That in order to ensure stabilization of the approved dumping site and protection of adjoining forest land, the project proponent has constructed an approximately 200 metre gabion retaining wall within the approved diverted forest area. The gabion retaining wall has been erected solely as an environmental protection measure for stabilization of dumped material, prevention of erosion, containment of excavated muck and prevention of slope failure. The said structure forms part of the approved environmental mitigation measures and cannot be construed as unauthorized occupation

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Oath & Affidavit Commissioner
Mandi (H.P.)

of forest land. Photos dated 17.07.2026 of protective measures is annexed herewith as **Annexure R-7/2**).

7. That pursuant to the directions issued during inspection, the Project Proponent has further undertaken geomat work and slope stabilization measures so as to prevent movement of muck towards adjoining forest land and River Beas. Photos of geomat work dated 17.07.2026 is annexed herewith as **Annexure-R-7/3**).
8. That the Forest Department has never granted permission for dumping muck beyond the approved diversion area nor has it authorized dumping into River Beas or any adjoining forest land. Whenever unauthorized dumping beyond the approved area came to the notice of the Department, immediate action was initiated under the provisions of the Indian Forest Act, 1927.
9. That in discharge of its statutory obligations, the Forest Department has undertaken the following enforcement measures:-

Action	Details
Detection of unauthorized dumping	Unauthorized dumping and spillage adjacent to the approved diversion area identified during field inspections
Damage Reports	07 Damage Reports/Challans issued
Assessment	Environmental damage assessed at Rs.1,25,595/-
Statutory Action	Proceedings initiated under Indian Forest Act, 1927
Compounding	Cases compounded as per statutory provisions
Preventive Measures	Fencing erected around vulnerable adjoining forest land
Monitoring	Continuous monitoring through field officers

The above actions clearly demonstrate that the Forest Department neither condoned nor ignored any violation detected outside the approved

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 Gurnit Thakur Advocate
 Oath & Affidavit Commissioner
 Mandi (H.P.)

diversion area. Copy of challans/penalty is annexed herewith as **Annexure R-7/4** and Photos of fencing work dated 16.07.2026 is annexed herewith as **Annexure- R-7/5**.

10. That a Joint Inspection was conducted on **15.07.2026** in the presence of officers of MoEF&CC, Forest Department, District Administration, NHAI/PIU, Project Proponent and representatives of the Applicant. The list of attendees is annexed herewith as **Annexure R-7/6**.

11. That during the course of the Joint Inspection, the Committee did not observe any violation of the conditions stipulated in the Stage-II Forest Clearance dated 14.03.2025 insofar as the approved diversion area and approved project components were concerned. However, instances of unauthorized dumping and spillage adjacent to the approved diversion area were noticed separately. Such instances neither formed part of the approved Forest Clearance nor were authorized by the Forest Department. Appropriate enforcement proceedings had already been initiated by issuance of Damage Reports/Challans and by directing protective measures. It is further submitted that the Project Proponent has furnished an undertaking that the approved muck dumping site has reached its sanctioned capacity and that no further dumping shall be undertaken therein. Undertaking by project proponent dated 15.07.2026 is annexed herewith as **Annexure R-7/7**.

12. It is humbly submitted that the statutory role of the Forest Department is regulatory, supervisory and protective. However, responsibility for excavation, transportation, scientific disposal, stabilization, retention, reclamation and remediation of project-generated muck vests exclusively with the User Agency, Project Proponent and executing concessionaire. Accordingly, any unauthorized dumping outside the approved diversion area is attributable to the persons responsible for such dumping and not to the Forest Department, which has consistently exercised its statutory enforcement powers.

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Gumit Thakur Advocate
Oath & Affidavit Commissioner
Mandi (H.P.)

13. That the Forest Department continues to monitor the diverted forest area as well as adjoining forest land through its field machinery and has undertaken preventive measures including fencing, periodic inspections and coordination with the Project Authorities to ensure that no further unauthorized dumping takes place.
14. That the answering respondent shall continue to ensure compliance with the approved KML, Forest Clearance conditions and muck management plan and shall initiate appropriate legal proceedings against any future violation in accordance with law.
15. The Forest Department remains committed to protection of forest land, ecological conservation and strict enforcement of the applicable forest laws.

PRAYER

In view of the facts and circumstances stated hereinabove, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- a) Take the present Reply Affidavit/Status Report on record;
- c) Pass such other or further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case.

ATTESTED

Gurmit Thakur Advocate
Oath & Affidavit Commissioner
Mandi (H.P.)

FILED THROUGH
Conservator of Forests
Forest Circle, Mandi (H.P.)
COUNSEL FOR THE RESPONDENT No. 7



ANIL JARYAL
Chamber No.109, Block-03
Delhi High Court.
Email: aniljaryal07@gmail.com
09871277207

Dated: 20/07/26

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 565 OF 2025

IN THE MATTER OF:

Girish Chandel, President, & Anr.

...Applicants

Versus

State of Himachal Pradesh & Ors.

...Respondents

AFFIDAVIT

I, Thanga Raj Venkatesan, presently posted as Conservator of Forests, Mandi Forest Circle, Distt. Mandi H.P., having office at Mandi, District Mandi, Himachal Pradesh, do hereby solemnly affirm and declare as under:

1. That I am well acquainted with the facts and official records of the present case and am competent to swear this affidavit on behalf of Respondent No. 7.

That the accompanying Reply Affidavit/Status Report P.No. 1 to 15 have been prepared under my instructions on the basis of the official record. The contents thereof have been read over and understood by me and are true and correct to my knowledge and belief.

3. That the annexures referred to in the accompanying reply are true copies of their respective originals/official records.

4. That no part of this affidavit is false and nothing material has been concealed

therefrom.

ATTESTED

Gumit Thakur Advocate
Oath & Affidavit Commissioner
Mandi

VERIFICATION

Conservator of Forests
Forest Circle, Mandi (H.P.)

Verified at Mandi, Himachal Pradesh, on this 20th day of July, 2026, that the contents of paragraphs 1 to 15 of the above affidavit are true and correct to my knowledge and belief; no part thereof is false and nothing material has been

concealed therefrom.

I, Thanga Raj Venkatesan, do hereby solemnly affirm and declare that the contents of the above affidavit are true and correct to my knowledge and belief; no part thereof is false and nothing material has been concealed therefrom.

I, Thanga Raj Venkatesan, do hereby solemnly affirm and declare that the contents of the above affidavit are true and correct to my knowledge and belief; no part thereof is false and nothing material has been concealed therefrom.

Conservator of Forests
Forest Circle, Mandi (H.P.)

Signature of Identifier

Gumit Thakur Advocate
Oath & Affidavit Commissioner
Mandi

NAME OF WORK/ PROPOSAL :- CONSTRUCTION OF 4-LANING WITH PAVED SHOULDER OF BIJNI TO MANDI SECTION FROM EXISTING KM 202.815 TO KM 208.000 OF NH-20 (NEW NH-154) (DESIGN LENGTH 5.357 KM) INCLUDING CONSTRUCTION OF TWIN TUBE TUNNEL FOR A LENGTH OF 3.500 KM OF PATHANKOT-MANDI UNDER NH(O) IN HIMACHAL PRADESH ON HYBRID ANNUITY MODE BASIS (PACKAGE-VB) Padhar to Bijni (Package-VA) from Km 180.00 to Km 202.815 (Design Length 19.050 km) of NH-20 (New NH-154) of Pathankot-Mandi Section in the state of Himachal Pradesh.

File No: FP/HP/ROAD/440879/2023

Date of Proposal :- 18-Aug-2023

COMPONENT WISE BREAKUP OF THE FOREST LAND AND NON FOREST

S.No.	COMPONENT	Forest land(Hect)	Non-Forest land(Hect)
1	PROPOSED CONSTRUCTION OF ROAD	4.0935	3.0857
2	DUMPING SITE	0.8400	0.5600
3	TUNNEL ENTRY AND EXIT PORTAL	1.5810	0.4190
4	CONSTRUCTION OF MAJOR/ MINOR BRIDGES	0.5450	0.0000
5	CONSTRUCTION OF CULVERTS	0.0250	0.0000
6	JUNCTION AREA	0.7068	1.8452
	Total :	Hect. 7.7913	4.0647

Vikas Surjewala
 Vikas Surjewala / विकास सुरजेवाला
 Project Director / परियोजना निदेशक
 NHAI / भारतराष्ट्रमार्ग
 PIU Palampur (HP) / पंकाई-पालमपुर (हिप्र)

[Signature]
 Assistant Conservator of Forests,
 Mandi Forest Division Mandi (H.P.)

Full Title of Project :- The project road starts from Bijni at Existing Km 202.815 of NH-20 (New NH-154) to Mandi at Existing Km 208.000 of NH-20 (New NH-154) section having total Design length of 5.357 Km (including Proposed Twin Tube Tunnel with Design Length 3.500 Km) in the State of Himachal Pradesh. The project road is a part of Pathankot Mandi section of NH- 20 (New NH-154) in the state of Himachal Pradesh.

File No. :-FP/HP/ROAD/440879/2023

Date of Proposal :- 18-Aug-2023

CHECK LIST SERIAL NO-07
STATEMENT SHOWING DETAIL OF FOREST AREA,
PROPOSED FOR DIVERSION

S.No.	Distt.	Division	Range / Tehsil / Vill.	Khasra No.	Area in Hectare	Remarks
1	Mandi	Mandi	TABELA SAKOR	107/1, 107/2, 41/1 41/2	2.2376 Hect.	Forest Land
			ARDHA	576/543/1,576/543/4,576/543/5,577/543/1,579/543/1,579/543/6,580/546/1,580/546/2,580/546/3,581/546/1,581/546/2,546/2/1	4.5889 Hect.	—do—
			BIJAN	1095/501/3,1114/498/2,1114/498/3,499/2,499/3	0.2580 Hect.	—do—
			SILHA KIPPER	1/1,102/3/1,102/3/2,366/2,499/2/1,516/8/5/2/1,66/3/3/1,66/3/1,66/3/3/2,72/2/1	0.7068 Hect.	—do—
				Total :	7.7913 Hect.	

Dumping
580/546/2, 580/546/3
581/546/1, 581/546/2

Place:18-Aug-2023

Date: Palampur

G.Total :- 7.7913 Hect.

Vikas Singh
Project Director, परियोजना निदेशक
NHAI / पथानकोट मण्डल
PIU Palampur (HP) / पंजाब-पलामपुर (हिमाचल)
Project Director
NHAI
PIU- Palampur

Deputy Conservator of Forests,
Mandi Forest Division

Assistant Conservator of Forests,
Mandi Forest Division Mandi (H.P.)

246

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Full Title of Project :- The project road starts from Bijni at Existing Km 202.815 of NH-20 (New NH-154) to Mandi at Existing Km 208.000 of NH-20 (New NH-154) section having total Design length of 5.357 Km (including Proposed Twin Tube Tunnel with Design Length 3.600 Km) in the State of Himachal Pradesh. The project road is a part of Pathankot Mandi section of NH- 20 (New NH-154) in the state of Himachal Pradesh.

File No. :- FP/HP/ROAD/440879/2023

Date of Proposal :- 18-Aug-2023

CHECK LIST SERIAL NUMBER:-08
STATEMENT SHOWING DETAILS OF NON- FOREST AREA
INVOLVED IN THE PROPOSAL

Sr. No.	District	Division	Range/ Tehsil/ Village	Khasra/ survey or Compartment Number or Km Stone	Area in Hectare	Present Land Use	Remarks
1	2	3	4	5		7	8
1	Mandi		TABELA SAKOR	110/1,45/1,46,47/1,51/1,52/1,53/1,54,55/1,56/1,57/1,60/1,74/1,75/1	0.8527 Hect.	Cultivated	Private land
			ARDHA	546/1/1,546/1/2,542/1,394/1,395/1,544,545,503/1	1.2343 Hect.	—do—	—do—
			BIJAN	1094/501/2/1,1233/478/2/1,1236/496/1,1239/497/2/1,1241/502/1,485/2,486/2,489/1/2/1,489/2/1,490/1	0.3325 Hect.	—do—	—do—
			SILHA KIPPER	56/1,55/1 57,58/1,59,61,62,63,543/67,542/67/1,541/67/1, 691/540/67, 690/540/67, 70, 69,544/68, 545/68, 536/68, 54/1,43/1,234, 51, 7, 41/2/1, 42/1, 140, 39/2/1,38/1 37, 518/36/2, 517/36/2,35/2, 30/2/1, 29/2/1, 20/2/1, 27/1 26/1, 25/2/1, 24/2/1, 23/2/1, 103/2/1, 120/2/1, 113/1, 121/1, 18/2, 119, 326/1, 0120 1/1 327/1	1.8452 Hect.	—do—	—do—
Total : 4.0647 Hect.							

Dumping
544,545

Place:18-Aug-2023

Date: Palampur

Vikas Surjewala विकी सुरजवाला
Project Director परियोजना निदेशक
NH&M Palampur (HP) पंकांडी-पालापुर (हि.प्र.)
PIU- Palampur

Deputy Conservator of Forests
Mandi Forest Division, Mandi

Assistant Conservator of Forests,
Mandi Forest Division Mandi (H.P.)

247₁₀₋

Assistant Conservator of Forests,
Mandi Forest Division Mandi (H.P.)



Sauli Khad Industrial Area, Himachal Pradesh, India

Sauli Khad Industrial Area Main Road, Mandi, Sauli Khad Industrial Area, Himachal Pradesh 175001, India

Lat 31.703951, Long 76.953800

Friday, 17/07/2026 11:19 AM GMT+05:30

Note : Captured by GPS Map Camera

Assistant Conservator of Forests,
Mandi Forest Division Mandi (H.P.)

महकमा जंगलात हिमाचल प्रदेश

रिपोर्ट बुक नं० 13 रिपोर्ट नं०
सरकार बजरिया (न. वि. वि.) बनाम 272
वल्ड अंग्रेज हाथ जात प्रमाण (न. वि. वि.)
साविन ग. वि. वि. परगना न. वि. वि. जुम 32, 33
जनाबथाली, न. वि. वि. अंग्रेज हाथ

आज मुवरखा 14-3 सन् 20 25
बववत दिन जंगल विभाग की गश्त की गई
श्रीर गुफसाला जल नुकसान पाया। अंग्रेज हाथ
मुलजिम नं० 1-25 नं० 3121 अंग्रेज हाथ 17
अंग्रेज हाथ 33 नं० 3121 अंग्रेज हाथ
अंग्रेज हाथ 33 नं० 3121 अंग्रेज हाथ
गोका पर गिरफ्तार हुआ। मुवरखा सन् 20
अंग्रेज हाथ 33 नं० 3121 अंग्रेज हाथ
हस्ताक्षर रिपोर्ट कुनिन्दा।

महकमा जंगल हिमाचल प्रदेश

रिपोर्ट बुक नं० 14 व 50 रिपोर्ट नं० 273
सरकार बजरिया बंन नाम ममका बंन
वल्द ममका बंन जात (NMAI)
साकिन 721 परगना 14 व 50 जम 3435
जनाबशाली 1000 ममका

आज मुवरखा 24/05 सन 2025
बचवत दिन जंगल 14 व 50 की गश्त की गई
और मुकसला जल नुकसान पाया ।

मुलजिम नं० 2 मल 14 व 50
13.36 ममका 14 व 50 से 14 व 50
14 व 50 के 14 व 50 के 14 व 50
ममका 14 व 50 के 14 व 50 के 14 व 50
गौका पर गिरपतार हुआ । मुवरखा सन 20
14 व 50 के 14 व 50 के 14 व 50

हस्ताक्षर रिपोर्ट कनिन्दा ।
रिपोर्ट

Compound Report 44901/

महकमा जंगलात हिमाचल प्रदेश

रिपोर्ट बुक नं०

रिपोर्ट नं० 79

शास्कार बजरिया वन विभाग

बनाम

पल्लव शक्ति सिंह

जात

साकिन

परगना

जनाबयाली

आज मुवरखा रिक्त 16-5 सन् 20 28

बववत् दिन जंगल क्षेत्र की गश्त की गयी

और मुफसला जल नुकसान पाया।

मुलजिम नं०

मौका पर गिरपतार हुआ। मुवरखा क्षेत्र सन्

हस्ताक्षर रिपोर्ट कुनिन्दा।

महकमा जंगलात हिमाचल प्रदेश

फोटो बुक नं० ८६ रिपोर्ट नं० ३३५५
 गन्धार बजारिया वन विभाग वनाम अन्तर-विभाग
 हि.प्र. हरि जंगल गठानुल
 जंगल
 ५१ टाकुर
 परगना
 जंगल
 वनपाली, वं. ५३३ मेरु १३३३

आज मुखरखा ००४२५ सन् २०
 जंगल की गश्त की गई
 जोर मुखरखा जल नुकसान पाया। दोराने ५१३३३
 जोर मुखरखा जल नुकसान पाया। दोराने ५१३३३
 जोर मुखरखा जल नुकसान पाया। दोराने ५१३३३
 जोर मुखरखा जल नुकसान पाया। दोराने ५१३३३
 जोर मुखरखा जल नुकसान पाया। दोराने ५१३३३
 जोर मुखरखा जल नुकसान पाया। दोराने ५१३३३

सन् २०
 मुखरखा

हस्ताक्षर रिपोर्ट कुनिन्दा।

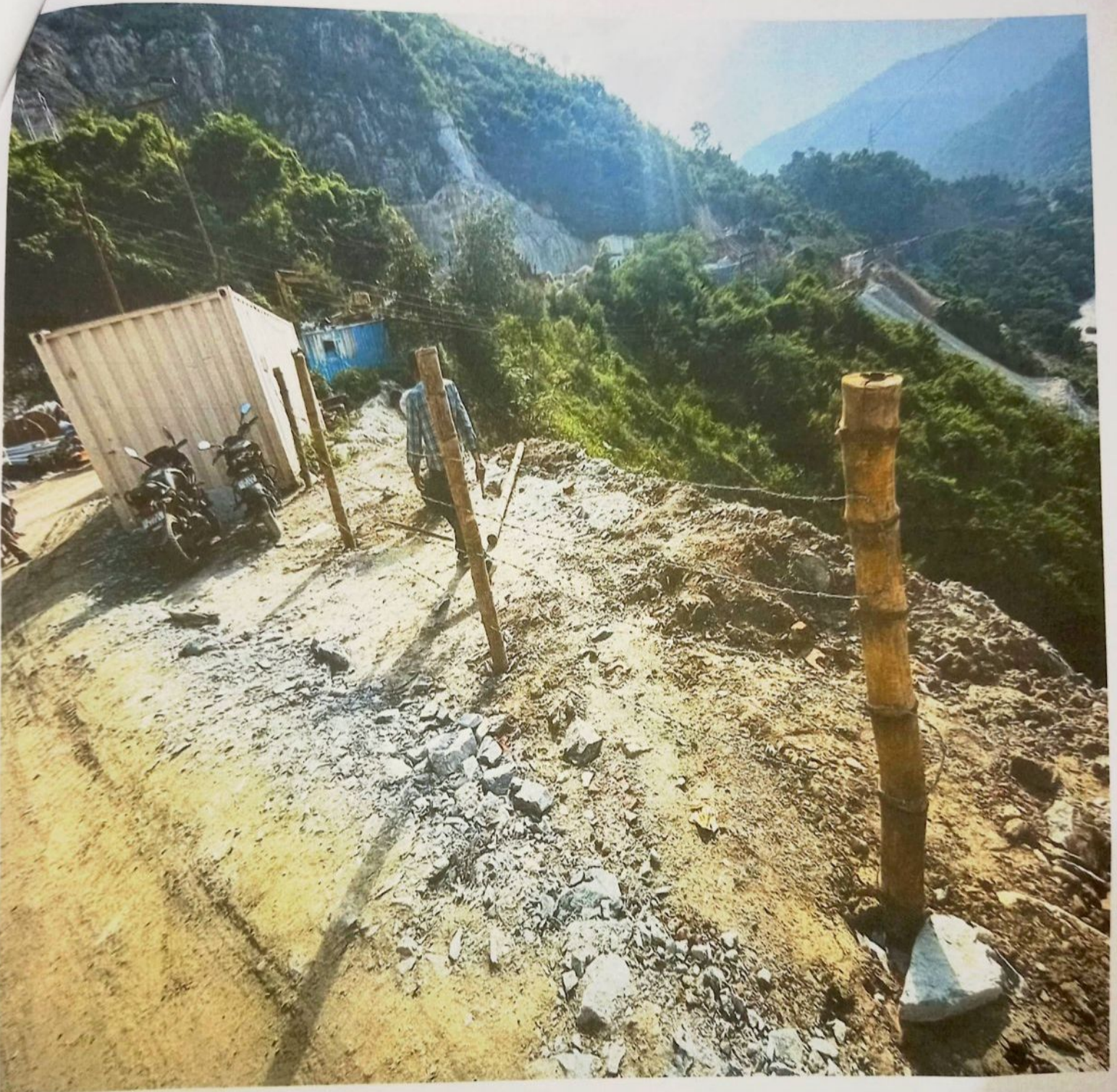
महकमा जंगलात हिमाचल प्रदेश

रिपोर्ट बुक नं०: ४६ रिपोर्ट नं० ३५७
 मरकत बजारिया वन विभाग हि. प्र. वनाम मंत्रक कपूर
 नाम: २१५५६ कपूर जात: २१/५/६०
 पालन: २१५५६ नं० २/१ परगना: जवाहर नगर जम अर्थ रूप
 नवावगाली, व. ५. अ. म. ५०० २०.०० Cums
 आज मुवरखा २५/०५ सन २०२५
 वनाम विन जंगल सरकारी भूमि विननी
 को गश्त की गई
 वन गणेशला जल नुकसान पाया। सरकारी भूमि विननी
 २०.०० Cums अर्थ रूप ६५ से कैंची डूँई मिडी
 वन विभाग नं० १० वाई गई। मुहल्लामें अपने पुर्त न
 २००० रु. भरला है तथा मुआवजा देने में
 २००० रु. है।

आज मुवरखा हुआ। मुवरखा

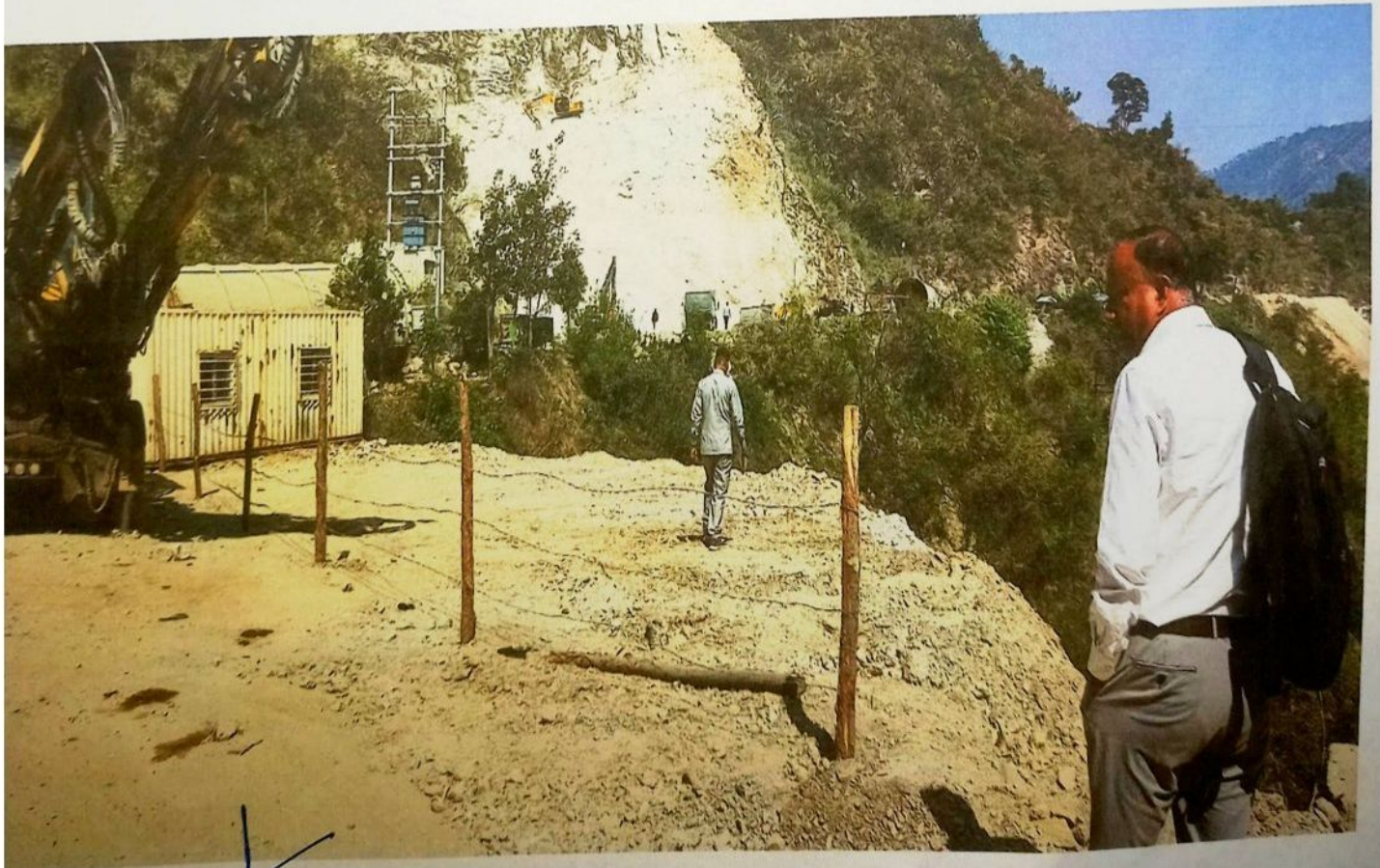
सन २०

हस्ताक्षर रिपोर्ट कृतज्ञता।



Assistant Conservator of Forests,
Mandi Forest Division Mandi (H.P.)

venting measure by forest department regarding illegal dumping



ANNEXURE R-7/6**LIST OF ATTENDEES**

Inspection in connection with O.A. No. 565/2025 held on

15.07.2026

Sr. No.	Name	Designation
1	Sh. S. P. Negi	DDG (Forest)
2	Sh. Raja Ram	DIG (Forest)
3	Sh. T. Venkatesan	Conservator of Forests, Mandi
4	Sh. Vasu Doegar	Deputy Conservator of Forests, Mandi
5	Sh. Priyanshu Khatri	Additional Deputy Commissioner, Mandi
6	Sh. Chandra Prakash	Sub-Divisional Magistrate, Mandi
7	Sh. Navjot Mian	Assistant Conservator of Forests, Mandi
8	Sh. S. S. Negi	Joint Advisor (Plantation), Regional Office Shimla, NHAI
9	Sh. Varun Chari	Project Director, PIU Mandi
10	Sh. Digvrat Singh	Deputy Manager, PIU Mandi
11	Sh. Ajay Chandel	Range Forest Officer, Mandi
12	Smt. Chinta Devi	Deputy Ranger, Rehradhar, Mandi
13	Sh. Hem Raj	Forest Guard, Mandi
14	Sh. P. K. Gaur	Senior Vice President, M/s Gawar Mandi Highways Pvt. Ltd.

Sr. No.	Name	Designation
15	Sh. Vikas Nagar	General Manager, M/s Gawar Mandi Highways Pvt. Ltd.
16	Sh. Girish Chandel	President, Riverdale Society, Sauli Khad, Mandi


Assistant Conservator of Forests,
Mandi Forest Division Mandi (H.P.)

Date - 15.07.2026

Project: - Construction of 4-Laning with Paved Shoulder of Bijni to Mandi Section from existing Km 202.815 to Km 208.000 of NH-20 (New NH-154) (Design Length 5.357 Km) including construction of Twin Tube Tunnel for a length of 3.500 Km of Pathankot-Mandi under NH (O) in Himachal Pradesh on Hybrid Annuity Mode basis (Package-VB)

UNDERTAKING.

We have been awarded the above cited subject work vide LOA referred under reference. The appointed date is assigned as on 18.03.2025. We, M/s Gawar mandi highways Pvt Ltd, the concessionaire for Bijni mandi Pkg-VB, hereby submit this undertaking regarding the muck dumping of the tunnel.

It is submitted that the designated muck dumping site Portal-02 Bhiuli Ch-182+950 to 183+150 (200m) has reached its approved capacity as per the approved Muck Management Plan. No further disposal of muck is being carried out, nor will any additional muck be dumped at the said site. All future muck generated from the project shall be disposed of only at duly approved alternative muck disposal sites after obtaining the necessary approvals from the Competent Authority, wherever applicable.

An undertaking from concessionaire confirming that no further muck dumping will be carried out at the saturated site and that the approved muck quantity under the Muck Management Plan has been fully exhausted is enclosed herewith for kind consideration.

Thanking you and assuring our best services at all times.



National Highway Authority of India
Project Implementation Unit (PIU)
V.P.O. Bagla, Mihal Chakkar
Tehsil Balh, Distt. Mandi (H.P.)
Pin Code - 175021

Assistant Conservator of Forests,
Mandi Forest Division Mandi (H.P.)

IN THE COURT OF HON'BLE NATIONAL GREEN TRIBUNAL (NGT), PRINCIPAL BENCH, NEW DELHI

Suit/Appeal No ORIGINAL APPLICATION NO. 565/2025 JURISDICTION OF 201

In re:-

GIRISH CHANDEL PRESIDENT AND ANR.

Plaintiff(s) or Petitioner(s)

Appellant(s) Complainant(s)

VERSUS

STATE OF HIMACHAL PRADESH & ORS.

Defendant (s)/ Respondent(s) / Accused Know all to whom

these Present shall come that I/we **Thangaraj Venkatesan, IFS, Conservator of Forests (T), Mandi Forest Circle, Mandi HP, (Respondent No. 7).**

The above named **Respondent No. 7** do hereby appoint **Sh. Anil Jaryal, Advocate for the State of HP.**

(herein after called the advocate/s) to be my / our Advocate in the above – noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this Day of 2024 Accepted subject to the terms of the fees.

Advocate

Anil Jaryal, D/3587/2016



Conservator of Forests
Forest Circle, Mandi (H.P.)

Client

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed In My Presence. The Client.